

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA.560/88

Date of Decision:15/09.1993

Shri R.K. Suri

Applicant

Versus

Union of India

Respondents

Shri G.D. Bhandari

Counsel for the applicant.

Shri K.K. Patel

Counsel for the respondents.

CORAM:

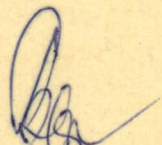
The Hon. Member(J) Shri C.J. ROY.

The Hon. Member(A) Shri B.K. SINGH.

JUDGEMENT (Oral)

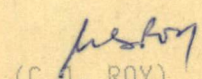
(delivered by Hon. Member (J) Shri C.J. ROY)

The learned counsel for the applicant makes an
endorsement ^{on the file} across the bar that he may be permitted to
withdraw the case as the proceedings against the
applicant have been dropped by the respondents.
Allowed. The case is dismissed as withdrawn. No
costs.



(B.K. SINGH)
MEMBER(A)
15.09.1993

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(C.J. ROY)
MEMBER(J)
15.09.1993